

K. L. BHAGAT: Sir, I beg to lay on the Table —

I. A copy each (in English and Hindi) of the following papers :—

(i) Annual Report and Audited Accounts of the Paddy Processing Research Centre (Tamil Nadu) Society, Tiruvarur, for the year 1986-87.

(ii) Review by Government on the working of the Society.

[Placed in Library See No. LT-4939/87 for (i) and (ii)]

II (1) A copy each (in English and Hindi) of the following Notifications of the Ministry of Food and Civil Supplies (Department of Civil Supplies), under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976:—

(i) G.S.R. No. 619(E), dated the 1st July, 1987, publishing the Standards of Weights and Measures (General) Rules, 1987

(ii) G.S.R. No. 730 (E), dated the 25th August, 1987 publishing the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1987

(2) Statements (in English and Hindi) giving reasons for delay in laying the Notifications mentioned at (1) (i) above.

[Placed in Library See No. LT-4938/87 for (1) and (2)]

III. A copy each (in English and Hindi) of the following Notifications of the Food Corporation of India under sub-section (5) of section 45 of the Food Corporations Act, 1964:—

(i) No. 42[F. 27-1/79]ES, dated the 3rd September, 1987, publishing the Food Corporation of India (Contributory Provident Fund) Eighth Amendment) Regulations, 1987.

(ii) No. 43[F. No EP 36 (1)]85 dated the 5th October, 1987, publishing the Food Corporation of India (Staff) (Ninty-Seventh Amendment) Regulations, 1987.

[Placed in Library See No. LT-5001/87 for (i) and (ii)]

I. Notifications of the Ministry of Finance (Department of Revenue)

II. The Central Excise (Seventh Amendment)

III. Delhi Sales Tax (Amendment) Rules, 1987

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB) on behalf of SHRI B. K. GADHVI I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:—

(i) G.S.R. No. 851 (E), dated the 12th October, 1987, rescinding Notification No. 49/87-Customs dated the 1st March, 1984.

(ii) G.S.R. No. 852(E), dated the 12th October, 1987, amending Notification No. 232/87-Customs dated the 5th June, 1987, so as to substitute the words 'Magnetic tapes other than those for sound recording' by the words 'Magnetic tapes' in the opening portion thereof.

(iii) G.S.R. No. 860 (E), dated the 16th October, 1987, amending Notification No. 155-Customs dated the 1st March, 1986 so as to enable, in respect of Small Scale Sector Units, the Director of Industries or the Commissioner of Industries, or any officer not below the rank of Joint Director of Industries, specially authorised for the purpose, to issue necessary recommendations for availing the concessional rate of import duty under the said notification.

(iv) G.S.R. No. 891 (E) dated the 4th November, 1987 laying down the revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa, in supersession of Notification No. 27/87-Customs. [G.S.R. No. 63(E)] dated the 27th January, 1987. [Placed in Library. See No. LT-4984/87 for (i) to (iv)]

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G. S. R. No. 867(E), dated the 20th October, 1987, publishing the Central Excise (Seventh Amendment) Rules, 1987, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, See No. LT-4982/87]

III. A copy (in English and Hindi) of the Delhi Administration Notification No. F. (27)/87-Fin (G), dated the 30th October, 1987, publishing the Delhi Sales Tax (Amendment) Rules, 1987, under section 72 of the Delhi Sales Tax Act, 1975 [Placed in Library. See No. LT-4983/87]

Indecent Representation of Women (Prohibition) Rules, 1987

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (SHRIMATI MARGARET ALVA): Sir, I beg to lay on the Table, under sub-section (3) of section 10 of the Indecent Representation of Women (Prohibition) Act, 1986, a copy (in English and Hindi) of the Ministry of Human Resource Development (Department of Women and Child Development) Notification G. S. R. No. 822(E), dated the 25th September, 1987, publishing the Indecent Representation of Women (Prohibition) Rules, 1987. [Placed in Library, See No. LT-4959/87]

MESSAGE FROM THE LOK SABHA The Auroville (Emergency Provisions) Amendment Bill, 1987.

SECRETARY-GENERAL: Sir, I beg to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Auroville (Emergency Provisions) Amendment Bill, 1987 as passed by Lok Sabha at its sitting held on 12th November 1987."

Sir, I lay a copy of the Bill on the Table

MR. CHAIRMAN: The Minister will now reply to the debate on Sri Lanka.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Before the Minister replies, I have got a small submission. I have given notice also for that.

MR. CHAIRMAN: No, no. Otherwise there will be no limit. Let us see.

SHRI PARVATHANENI UPENDRA: I want only to draw his attention, Sir. Nothing else. I would not make a speech. The hon. Minister has yielded.

MR. CHAIRMAN:

ठीका है, अब मैं व गज पहुँच दिया है।

SHRI PARVATHANENI UPENDRA: The particular point, Sir.

MR. CHAIRMAN: There is a limit. What you have said, I have passed on.

SHRI PARVATHANENI UPENDRA: I have not mentioned what I wanted to say.

MR. CHAIRMAN: But, if you want to say, everybody else will like to say. We cannot have a debate. Please. You are a senior man.

SHRI PARVATHANENI UPENDRA: It will help him.

MR. CHAIRMAN: That is why I have sent your paper to him.

SHRI ATAL BIHARI VAJPAYEE (Mahdy Pradesh): We would like to know what has happened. The House should be taken into confidence.

MR. CHAIRMAN: You will not like to know everything that happens between two Members.

SHRI ATAL BIHARI VAJPAYEE: If something happens on the floor of the House.....

MR. CHAIRMAN: Nothing happened on the floor of the House

SHRI PARVATHANENI UPENDRA: Mr. Premadasa made some observation. Therefore, I want to draw his attention so that he can reply.

MR. CHAIRMAN: Then, there will be no limit. You will speak. Somebody else will speak. We have already spent so much time. We have got other business to do. You hear him. Let us see what

he says. अब मैं कहूँगा कि यह दोनों क्या बातें हैं जो कि अलग-अलग विधायी चीजें,